

DIVISION BENCH

ITEM NO.114

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (CAA) No.14/ALD/2023 IN CA (CAA) No. 6/ALD/2023
(Second Motion)

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 15th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	HSSS INVESTMENT HOLDING PVT. LTD. WITH JUBILANT AGRI AND CONSUMER PRODUCTS LTD.
UNDER SECTION	230/232 OF COMPANIES ACT 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Rahul Agarwal, Adv. : *For the Petitioner*
Sh. Rajneesh Kumar Singh, AOL : *For the OL*
Sh. Gaurav Mahajan, Sr. SC. : *For the IT Deptt.*
Sh. Krishna Dev Vyas, Adv. : *For the RoC*

ORDER

Ld. Counsels representing their respective parties are present.

- 1.** In compliance of the previous order dated 4th July, 2024, the Ld. Counsel representing the Company Applicants No. 4 & 5 states that affidavit has been filed by Diary No. 134 to dated 10th July, 2024, advance copy of which has already been supplied to the Ld. Counsel representing the Income Tax Department. The said undertaking is taken on record.
- 2.** The reports on behalf of the ROC, Official Liquidator as well RD are already on records.
- 3.** The reports on behalf of the Income Tax Department for all five Company Applicants and their affidavits in compliance these reports, have also been filed by now.
- 4.** Matter heard. Order Reserved.

-Sd-

(Ashish Verma)
Member (Technical)
15th July, 2024

-Sd-

(Praveen Gupta)
Member (Judicial)